

**आयकर अपीलीय अधिकरण, रायपुर न्यायपीठ, रायपुर**  
IN THE INCOME TAX APPELLATE TRIBUNAL RAIPUR BENCH, RAIPUR  
श्री रविश सूद, न्यायिक सदस्य एवं श्री अरुण खोड़पिया, लेखा सदस्य के समक्ष ।  
BEFORE SHRI RAVISH SOOD, JM & SHRI ARUN KHODPIA, AM  
आयकर अपील सं./ITA No.73/RPR/2019  
(निर्धारण वर्ष / Assessment Year :2007-2008)

M/s Vandana Auto, G.E.Road, Raipur	Vs	ACIT-1(1), Raipur
PAN No. : <b>AAEFV 5286 H</b>		
(अपीलार्थी /Appellant)	..	(प्रत्यर्थी / Respondent)

निर्धारिती की ओर से /Assessee by	:	Shri Sakshi Gopal Aggarwal, CA
राजस्व की ओर से /Revenue by	:	Shri G.N.Singh, Sr. DR
सुनवाई की तारीख / <b>Date of Hearing</b>	:	04/08/2022
घोषणा की तारीख/ <b>Date of Pronouncement</b>	:	04/08/2022

**आदेश / O R D E R**

**Per Arun Khodpia, AM :**

This appeal is filed by the assessee against the order passed by the CIT(A)-I, Raipur, dated 04.12.2018 for the assessment year 2007-2008.

2. At the outset, Id. AR of the assessee placed an application for withdrawal of appeal stating therein that the dispute in the present appeal has been settled under Direct Tax Vivad Se Vishwas Scheme, 2020 before the appropriate authority and in pursuance to which the competent authority has issued Form No.3 has been issued by the department and Form No.5 is awaited. Copies of Form No.1, Form No.3 & Form No.4 have been filed along with the withdrawal application. Therefore, Id. AR submitted that the assessee may be permitted to withdraw the present appeal.

3. The Id. Sr. DR did not controvert the aforesaid factual position as had been canvassed before us.

4. Since the matter in issue has been settled under the Direct Tax Vivad Se Vishwas Scheme, 2020, therefore, the appeal of the assessee is dismissed as withdrawn.

5. In the result, the appeal of assessee is dismissed.

Order pronounced in the open court on 04/08/ 2022.

**Sd/-**  
**(RAVISH SOOD)**

न्यायिक सदस्य / JUDICIAL MEMBER

**Sd/-**  
**(ARUN KHODPIA)**

लेखा सदस्य / ACCOUNTANT MEMBER

रायपुर/Raipur; दिनांक Dated 04/08/2022

*Prakash Kumar Mishra, Sr.P.S.(on tour)*

आदेश की प्रतिलिपि अग्रेषित/Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant-
2. प्रत्यर्थी / The Respondent-
3. आयकर आयुक्त(अपील) / The CIT(A),
4. आयकर आयुक्त / CIT
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, रायपुर/ DR, ITAT, Raipur
6. गार्ड फाईल / Guard file.

सत्यापित प्रति //True Copy//

आदेशानुसार/ BY ORDER,

**(Assistant Registrar)**

आयकर अपीलीय अधिकरण, रायपुर/ITAT, Raipur